

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/00398/2017

DATED THIS THE 01ST DAY OF AUGUST, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI DINESH SHARMA, MEMBER(A)

1.Smt. G. Malarvizhi,
W/o T. Loganathan,
Aged about 50 years,

2.Shri Kiran Sabarish,
S/o T. Loganathan,
Aged about 25 years,

3.Ms.Akshaya,
D/o T. Loganathan,
Aged about 21 years,

...Applicants

(Applicants 1-3 are residing at No.135B, SB Status Point,
Radha Nagar, Main Road, Chromptet, Chennai-600 044.)

(By Advocate Shri M.R. Achar)

V/s

1.The General Manager,
South Western Railway,
Hubli Zone, Hubli-580 020.

2.The Chief Commercial Manager,
South Western Railway,
Hubli-580 020.

3.The Addl. Divisional Railway Manager,
Bangalore Division and
Appellate Authority,
South Western Railway,
Bangalore-570 009.

4.The Senior Divisional Commercial Manager,
South Western Railway,
Bangalore Division,
Bangalore -570 009.

...Respondents

(By Shri N. Amaresh, Sr. Panel Counsel)

O R D E R (ORAL)HON'BLE DR. K.B. SURESH, MEMBER(J)

Heard. This matter relates to graft. Apparently, applicant had taken some money from a lady, which was recovered from him, which he admitted also. Now he wants to put up another case that this may be taken as part of the fare. But the lady ought to have paid the fare of only Rs.200/. Therefore, even thereafter there is a lacuna of further Rs.200/-, which he is unable to explain. Apparently, there was a connected matter also, that the lady did not have the identity card with her, for which the applicant wanted to penalize her with Rs.1,000/. Anyhow, the matter was settled at Rs.400/. Whether it is fare or bribe or whatever, infraction is clear. No ground in the OA.

2. OA is dismissed. No order as to costs.

(DINESH SHARMA)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

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Annexures referred to by the applicant in OA.398/2017

Annexure A-1: Copy of the Charge Memo dated 22.10.2008.

Annexure A-2: Copy of the reply to show cause notice dated 25.11.2008.

Annexure A-3: Copy of the Preliminary enquiry.

Annexure A-4: Copy of the E.O. Report dated 20.12.2008.

Annexure A-5: Copy of penalty advise dated 22.6.2009.

Annexure A-6: Copy of the Appeal Memo dated 17.8.2009.

Annexure A-7: Copy of the AA order dated 2.11.2009.

Annexure A-8: Copy of the R.A. Order dated 14.06.2010.

Annexures referred to by the applicants in MA.221/2018

Annexure MA-1: Death Certificate.

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